

\232ITEM NO.40

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7950/2014
(Arising out of impugned final judgment and order dated
02/05/2014 in CRLA No. 361/1992 passed by the High Court of
Judicature at Allahabad)
MUJAMMIL & ANR.

Petitioner(s)

VERSUS

STATE OF U.P.
(with appln. (s) for bail and deletion of petitioner no. 2 viz
faizul hasan and exemption from filing O.T. and impleadment and
permission to file additional documents and office report)

Respondent(s)

Date : 24/03/2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Mr. Salman Khurshid, Sr. Adv.

Mr. Imtiaz Ahmed, Adv.

Mr. Piyush Sharma, Adv.

Mrs. Naghma Imtiaz, Adv.

Mr. Ahmed Zargham, Adv.

Mr. Antony R. Julian, Adv.

Ms. Azra Rehman, Adv.

For M/s. Equity Lex Associates

For Respondent(s) Mr. Abhishth Kumar, AOR

Mr. Rajesh Kumar Maurya, Adv.

Mr. Shakeel Ahmed, AOR

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

Liberty is granted to file additional documents.

(R. NATARAJAN) (SNEH LATA SHARMA)

Court Master Court Master